

[Shri S. K. Tapuriah]

should raise this subject in the House, so that we know Government's stand and what exactly the position is in this matter.

MR. DEPUTY-SPEAKER: When the Chair is supposed to take a decision, it must be as reasonable as possible in arriving at a decision. But once a decision is taken, the Chair is not expected to enter into an argument over it in the House.

SHRI S. K. TAPURIAH: We are not entering into any argument. The Chair has refused to admit the calling-attention-notice. You may tell us what method we should follow by which we can raise it in the House.

MR. DEPUTY-SPEAKER: The hon. Member may meet the Speaker in his Chamber and thrash this matter out.

SHRI JYOTIRMOY BASU (Diamond Harbour): Very recently, serious excesses have been committed by the army personnel on the Nagas. We had given a calling-attention-notice on this, but it has been turned down. Would you be so kind as to direct the Defence Minister to make a statement on this because it is a subject of very great importance.

MR. DEPUTY-SPEAKER: If the decision has been taken by the Speaker, then the hon. Member may kindly meet the Hon. Speaker in this Chamber and thrash it out and convince him.

SHRI JYOTIRMOY BASU: It is a very serious matter.

MR. DEPUTY-SPEAKER: I am not disputing it.

SHRI JYOTIRMOY BASU: Helpless unarmed village folk have been tortured by the Army personnel. You may direct the Defence Minister to make a statement on this.

SHRI SHEO NARAIN (Basti): It is a question of the country's interest. A foreign country has interfered. I am not interested in that now, but I only want that Government should come forward with a statement, because we want to know what the stand of Government is about these Russian people opening their cultural centre at Trivandrum.

SHRI S. M. BANERJEE: The AICC building in New Delhi is an evacuee property, and some evacuees have occupied it.

श्री शिव नारायण : ये देश के दुष्मन हैं ।

उराध्यक्ष महोदय, यह बहुत इन्फार्मेटिव क्वेश्चन है । दूसरा मुक्त हमारे देश में इस तरह से बिल्डिंग बनाये, यह बहुत आपत्तिजनक है । इस पर बकव्य आना चाहिये ।

SHRI S. M. BANERJEE: The AICC building at Jantar Mantar Road in New Delhi is an evacuee property. They have forcibly occupied it. Why should they occupy the evacuee property?

SHRI HEM BARUA: About the excesses committed on the Nagas.....

MR. DEPUTY-SPEAKER: I am not entertaining that subject here now. The hon. Member may kindly meet the Hon. Speaker in his chamber and thrash it out.

SHRI M. L. SONDHI: Kindly give me half a minute. Four labourers, were covered with debris right here in New Delhi when they were working under one of the departmental organisations of Government. Has one to die in an air-crash before a condolence message is sent? On humanitarian grounds, we should condole their death. Right here in our capital city, four labourers were buried under the debris. The sentiments of the whole House, I am sure, will be with those unfortunate people.

14.40 Hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN OIL CORPORATION AND REVIEW BY GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of Indian Oil Cor-

poration Limited, Bombay for the year 1968-69. 14.41 Hrs.

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2359/69.*]

ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION AND REVIEW BY GOVERNMENT

SHRI D. R. CHAVAN : Sir, on behalf of Shri Jaganatha Rao. I beg to lay on the Table a copy of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1968-69.
- (2) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2360/69.*]

CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) FORTY-FIRST AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 2697 in Gazette of India dated the 29th November, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-2361/69.*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st December, 1969, in the Oaths Bill, 1968 :—

Enacting Formula

1. That at page 1, line 1,—
for "Nineteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 3,—
for "1968" substitute "1969".

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, has passed the enclosed motion referring the Medical Termination of Pregnancy Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 33 members; 11 members from this House, namely :—

1. Dr. (Mrs.) Mangladevi Talwar.
2. Shri Narayan Patra